

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
AHMEDABAD BENCH

CA/123/96 in OA/138/91

**O.A.NO.**

~~**O.A.NO.**~~

DATE OF DECISION 1.7.1997

Shri Kantilal Madavjibhai Hirani Petitioner

Mr. B. B. Gogia Advocate for the Petitioner [s]  
Versus

Shri M. P. Modi & Apr. Respondent

Mr. Akil Kureshi Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V. Radhakrishnan : Member (A)

The Hon'ble Mr.

**JUDGMENT**

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lordships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

Shri Kantilal Madavjibhai Hirani  
District Engineer Cable,  
Construction, Stand Chowk,  
Near Bank of Baroda  
RAJKOT

.... Applicant

(Advocate : Mr.B.B.Gogia )

VERSUS

1. Shri M.P. Modi  
Chairman  
Department of Telecom  
Sanchar Bhavan  
New Delhi

2. Shri V.K. Mahendra  
Director Telecom  
STG/II Section  
Sanchar Bhavan  
NEW DELHI.

.... Respondents

(Advocate : Mr. Akil Kureshi )

O R A L O R D E R

Date: 1.07.1997

In  
C.A.No:123/96 in OA/138/91


Per : Hon'ble Mr.V.Radhakrishnan : Member(A)

Mr.Gogia, counsel for the applicant is not present.

Mr.Kureshi states that the order of promotion in respect of the applicant have been issued by the respondents by their order dated 16.6.1997. Accordingly there is no need to pursue the C.A.

Accordingly the C.A. is disposed of with liberty to the applicant to revise the same in case <sup>or</sup> any difficulty.

Notice discharged.

  
( V. Radhakrishnan )  
Member(A)